GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1131 TO BE ANSWERED ON 29TH APRIL, 2016

RESTRICTION OF PRACTISING ALLOPATHY

1131. SHRI P. NAGARAJAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a recent Court verdict has restricted the practitioners of Ayurveda, Siddha, Unani Tibb under 'Bharatiya Chikista', Indian Systems of Medicine and directed them not to prescribe allopathic medicine; and
- (b) if so, the details thereof and the response of the Government and MCI in this regard?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) & (b): The Hon'ble High Court of Delhi in its judgment dated 08.04.2016 in Writ Petition (Civil) No. 7865/2010 in the matter of Delhi Medical Association Vs. Principal Secretary (Health) & Others has given direction that no practitioner of Indian System of Medicine or holding a qualification as listed in the Schedule to the Indian Medicine Central Council Act, 1970 is entitled to practice modern scientific system of medicine as defined in the Indian Medical Council Act, 1956.